- (iii) GSR 71 (E) published in Gazette of India dated the 3rd March, 1980 together with an explanatory memorandum regarding revision of exchange rates of Swiss Francs into Indian currency or vice-versa.
- (iv) GSR 72 (E) published in Gazette of India dated the 3rd March, 1980 together with an explanatory memorandum regarding exemption to aluminium foil interlined with issue paper for use in tea chest linings from whole of basic and additional duties of Customs.

[Placed in Library, See No. LT-494/80]

- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) GSR 29 (E) published in Gazette of India dated the 1st February, 1980 together with an explanatory memorandum regarding amendment to Notification No. 89/79-CE dated the 1st March, 1979.
 - (ii) GSR 61 (E) published in Gazette of India dated the 27th February, 1980 together with an explanatory memorandum regarding increase in the rate of excise duty on non-naphtha based PVC.
 - (iii) GSR 62 (E) published in Gazette of India dated the 27th February, 1980 together with an explanatory memorandum regarding reduction in the rate of excise duty on polystyrene.
 - (iv) GSR 63 (E) published in Gazette of India dated the 27th February, 1980 together with an explanatory memorandum regarding reduction in the rate of excise duty on nylon moulding powder and 4 other plastic resins.
 - (v, GSR 78 (E) published in Gazette in India dated the 7th March, 1980 together with an explanatory memorandum regarding extension of exemption of Central Excise Duty on Nylon Yarn.

[Placed in Library. See No. LT-495/80]

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI BHISHMA NARAIN SINGH): With Your permission Sir, I rise to announce that Government Business in this House during the week commencing 17th March, 1980, will consist of :—

- Consideration of any item of Government Business carried over from today's Order paper.
- (2) General discussion on the Budgets for 1980-81 voting of Demands for grants on Account for 1980-81 and discussion and voting on the Supplementary Demands for Grants for 1979-80 for the States of Maharashtra, Orissa, Punjab, Rajasthan. Tamil Nadu and Uttar Pradesh.
- (3) Discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1977-78.
- (4) Consideration and passing of the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1980.
- (5) Furthe discussion on the 28th Annual Report of the Union Public Service Commission.

SHRI G.M. BANATWALLA (Ponnani): Mr. Speaker, Sir, the Commissioner for Linguistic Minorities is required to submit Annual Reports. These Annual Reports are laid on the Table of the House from time to time. The Thirteenth Report of the Commissioner for Linguistic Minorities for 1970-71 was laid on the Table of the House on 22nd August, 1973.

The Fourteenth Report for 1971-72 was laid on the Table of the House on noth May, 1974. The Fifteenth Report for the year 1972-73 was laid on the Table of the House on 15th June, 1977. The Sixteenth Report for 1973-74 was laid on the Table of the House on 15th June, 1977. We do not know about the Reports But post it is now about other Reports. But now it is very clear and it is very shocking that the Annual Reports of the Commissioner for Linguistic Minorities for the year 1970-71 and for all the subsequent years have not been discussed by this House. It is a shocking state of affairs that for a period of nearly nine to ten years these Reports of the Commissioner for Linguistic Minorities have not been discussed. We talk a lot about the minorities but, then, it is a matter of great regret that we do no find sufficient time to these Reports required under discuss the Constitution. I therefore urge on the Government to see to it that early

time is found for the discussion of such important Reports which are submitted in accordance with the provisions of the Constitution.

Finally, the Minorities Commission has also submitted its first Annual Report to the Government since long, as I understand it, but this Report has not been placed on the Table of the House. I therefore request the Government to see to it that this Annual Report of the Minorities Commission which has been received by the Government since long is placed on the Table of the House at the earliest opportunity.

With these words, I thank you.

PROF. MADHU DANDAVATE: Sir, with your permission I am rising to suggest the inclusion of two items in the List of Business, at a suitable time. Firstly, there is a report that the matter regarding the appointment of new Governors in some of the States is likely to be challenged in a court of law. According to Art. 156(1) of the Constitution, the Governor shall hold office during the pleasure of the President. But this pleasure of the President is unlike all other pleasures and it cannot be arbitrated. Therefore it is necessary that this should be discussed, since there are judgments of the Supreme Co Court and of the Punjab and Haryana High Courts in connection with the appointment and removal of the Vice-Chancellor and the appointment of a new Vice-Chancellor in his place, where it is specifically mentioned that the pleasure of the Chancellor cannot be treated as arbitrary, and it has to have some basis. The same ques-tion arose when there was a move to See that shri S. S. Dhawan, former Governor of Bengal was removed. He raised a hue and cry and after that he was made a Member of the Law Commission with the same financial facilities and benefits. Therefore the matter ended there.

Worst than that, in nine States the assemblies have been dissolved and it is reliably learnt that in some of the States new Governors are sought to be appointed. There is a meeting and the Governors have been summoned—permit me to use that word—and it is likely that on these nine states where the Assemblies have already been dissolved and where in no popular Government exists, without the concurrence of a popular Government some Governors will be thrust. The reason is that there is an impending threat that the Presidential proclamation of President's Rule in the nine states is likely to be disapproved in the nine states is likely to be disapproved in the Governors who are amenable to the advice and amenable to the action the Centre is likely to take.

This is a serious matter. I feel this matter and should be discussed in the House and I hope the Minister of Parliamentary Affairs will find some time.

There is also another issue, (Interruptions,) The speaker has allowed me. The Speaker has taken note of it.

The second question is this I am suggesting that there should be a revision of the existing guidelines to be given to various States, particularly all those States which are on the coastal line, to see that there is a competition to-day between the small fishermen and those who are resorting to mechanised fishing. As a result of that, we find that the small fishermen are suffering a lot. No doubt 5 Km distance from the shore is reserved. for them and the rest of the distance is given to those who are resorting to mechanised fishing. To most of the fishermen in Kerala, Tamil Nadu, the Konkan region of Maharashtra and the rest of the coastal areas, this limit is not acceptable and they want that patrolling by police launches is done so that there is no encroachment by mechanised trawlers into the areas where fishing is done by ordinary methods. I hope, Sir, some time will be found to discuss this problem.

MR. SPEAKER: Shrimati Pramila Dandavate.

श्रीमती प्रमिला शंक्यते : ग्रध्यक्ष महोवय, महिलाओं पर

SHRI K. LAKKAPPA: Can both of them criticise the government, Sir?

MR. SPEAKER: There is no anti-monopoly yet here.

बीवती बाँचता वंश्वते : (बम्बई) (उत्तर् मध्ये):
प्रध्यक्ष महोवय, महिलाओं पर जो प्रत्याचार ही
रहे हैं, उनको सुरक्षा देने के सवास पर पार्मियामेंट
में, लोक सभा में चर्चा होनी चाहिए, इसकी विनती
करने के सिए मैं भाषके सामने चड़ीं हुई हूं। यह
सुची की बात है कि पिछले कई विनों से महिलाएं
तामने मा कर प्रपनी सुरक्षा के लिए मांग कर रही हैं।
मेरी मापसे प्रार्थना है कि यह किसी भी पोलिटिकल
पार्टी का इस्यू नहीं है, राजनीति से ऊपर का है और
इसके ऊपर हमारे देश में जो यह सब से ऊपर का
भवन है उसमें महिलाओं की सुरक्षा के बारे में बहुत
सोध-समझकर ठोस कदम उठाने के लिए हमें सोचना
चाहिए।

मैं दो-चार बातें यहां रखना चाहती हूं, जनके ऊपर हम यहां बहुत करें ! मैं पिछले हफ्ते बांदा में गई थी खहां कि सदागांव जगह है । वहां पर दरोगा और दो कांस्टेबिसों ने एक पति को बांबकर बच्चों के सामने पत्नी के साथ बसात्कार किया । मैं खुद जा कर उस बवकिस्मत महिला स्रोमती 🎮 [भीमती] प्रविका रंडकी] 📙

उनिना से मिल कर बाई हुं। 5 साल की लड़की से भौर उसमें एक तीन साम की लड़की भी बी, उसके साथ भी बलात्कार किया गया है।

दिल्ली में भी दो बातें हो गई हैं। पटेल नगर में एक छोटी सड़की के साथ बलात्कार किया गया है। जास बात यह है कि पुलिस महिलाओं को प्रोटैक्शन नहीं देती है, वह गुण्डों के साथ मेल जोल रजती है भीर जुद भी ऐसे काम करती है।

भापको पता है कि मधुरानाम की महाराष्ट्र की एक 15 साल की लड़की के साथ पुलिस ने बलात्कार कियाया। इस पर सुप्रीम कोर्टका जजमेंट है जिसको रि-मोपन भौर रिष्यू करने के लिए महिलाएं राष्ट्र के सामने बाई हैं। जगह-जगह पर पूरे हिन्दुस्तान में उसका डिमान्सट्रेशन हो रहा है। मेरी यह प्रार्थना है कि यह बहुत ही महत्व का सवाल है भौर हम जैसे जो प्रतिनिधि यहांपर चुन कर भेजे गये हैं, उन सब को मिल कर सोच-समझकर इस पर ठोस कदम उठाना चाहिए जिससे कि हमारी

MR. SPEAKER: Shrimati Geeta Mukherjee.

महिलाओं की सुरक्षा हो सके।

You have not given it. You should have given it in writing. You have only given your intention in writing-not the points you want to raise. In future you please do it. You give the points also.

SHRI INDRAJIT **GUPTA** (Basirhat): She is a new member.

SHRIMATI GEETA
(Panskura): In view
that Mrs. Dandayate MUKHERIEE of the that Mrs Dandavate has already raised the necessity of the question, I do not want to repeat. I request you to admit my No- Day-yet Named motion on the subject.

MR. SPEAKER: It gets an added impetus.

SHRI INDRAJIT GUPTA: The motion is there already. It may kindly be admitted for discussion.

MR. SPEAKER: You know we discuss it I am seized of the matter.

SHRI INDRAJIT GUPTA: This is an urgent matter which everybody is supporting.

MR. SPEAKER: We know. We will do it.

AN HON MEMBER: We want to know the reaction of the Minister.

SHRI INDRAJIT GUPTA: It is a No Day-Yet-Named motion.

It can be taken up for discussion next week.

SHRI NIREN GHOSH: The appointment of Governors is a serious matter. It should find a place in the next week's discussion.

MR. SPEAKER: Dr Subramaniam Swamy and Shri Eduardo Falciro. Both of them wanted to speak. As a special case I allow you. Next time you please give me notice in time. Please be brief. Mr. Faleiro, you are a young man... Why should you be late?

SHRI EDUARDO FALEIRO (Mormugao): I gave you before 10 O'clock.

SHRI K. LAKKAPPA (Tumkur) :-The time is not that important.

MR. SPEAKER: For your information, Mr Falciro it was received at 10.20

SHRI EDUARDO FALEIRO: I am sorry . I sent the letter before 10 a. m. I am sorry if the messenger has brought it late here.

MR. SPEAKER: It might have got stuck up omewhere. All right, please go ahead.

SHRI EDUARDO FALEIRO: A very important report has been placed on the Table of the House on the instant and that is the Vaidyalingam Report which inquired and went into the charges of corruption against the family members of the former Prime Minister, Shri Morarji Desai and against the family members of the former Home Minister and Deputy Prime Minister, Mr. Charan Singh.....

SHRI INDRAJIT GUPTA: He was Prime Minister also.

SHRI EDUARDO FALEIRO: Yes, also Prime Minister. The charges have been found to be correct. There are serious charges of abuse of power by people close to high offices and all opportunity was given to these people namely Shii Kanti Desai, Shrimati Padma Desai and the wife of the former Home Minister and Prime Minister Mr. Charan Singh.

They were assisted by lawyers, by advocates. Now, this is a case on which not only Government must take action but Government must tell us why there has been delay in taking action. We must have a full discussion in the House. I submit that this is an urgent matter of public importance which must be discussed by this House with a sense of utmost priority ..

DR. SUBRAMANIAM SWAMY (Bombay North-East): This Parliament Indian Institute the created Powai, and we consider Technology, this Institute as and institute of

national importance. The Indian Institute of Technology, Powai, has been closed down for the last ten days. The students have been asked to vacate the hostel at a very crucial time in the academic semester. Therefore, I think this Parliament is the only forum which can take notice of this grave situation. The Institute has been closed down largely because in my opinion, of the trigger happy nature of the Director who over-reacted to the demonstration of

Students which was a very small demonstration. This Institute cannot be kept closed like this. It must be opened. This Parliament must discuss the affairs of the Indian Institute of Technology, Powai. which institution was created by an Act of Parliament.

The second issue is, the Government has been in power for two months, and we do not know what its fundamental attitudes and policies are. For example, we do not know what is their foreign policy whether they are continuing the Janata Government's Foreign policy or they are changing it. There are developments in the neighbourhood particularly the India-Pakistan relations which have reached a very crucial stage. I think we must have a discussion in Parliament on the foreign policy of the new Government, with particular reference

SHRI K. LAKKAPPA : Sir, I have written a letter on the same issue

to India-Pakistanr clation's.

MR. SPEAKER: What do you want to say?

SHRI K. LAKKAPPA : About Vaidyalingam Report.

MR. SPEAKER: You should have given me notice. I have not received. No.

SHRI K. LAKKAPPA : One minute, Sir. When the Shah Commission was constitute dand a report was given there

were demands for discussion. I want to

ing quiet over the Vaidyalingam Report?

Why is follow up action not being taken

(Interruptions). Big people were involved in

know this. Why is the Government keep-

corruption. An inquiry was instituted.... MR. SPEAKER: He has already mentioned. No. I do not allow. You have

made your point. The Minister of Parliamentary Affairs.

(Interruptions)*

MR. SPEAKER: Please take your seat. The Minister of Parliamentary Afrairs will reply.

SHRI BHISHMA NARAIN SINGH : I have noted down the suggestions made by the hon. Members, and I will bring them to the notice of the Business advisory Committee except those suggestions which are hypothetical. (Interruptions)

SHRI K. LAKKAPPA: Sir, this is a very serious matter. The people of this country are demanding. This is a vital issue... (Interruptions) He has not taken cognizance of this.

MR. SPEAKER: He has taken cognisance of it.

SHRI K. J AKKAPPA : Kindly direct the Minister to say something in the

matter.

SHRI BHISHMA NARAIN SINGH : I have already said that this matter will beplaced before the Business Advisory Committee. What more can I say?

MR. SPEAKER: Now Matters under 377. Shri Skartah Thomas. He is not h re. Shri Krishna Pratap Singh.

MRUTYUNJAYA NAYAK (Phulbani): Mr Speaker, Sir, I want to raise a Short Notice Question. Many people in my place are being killed.

MR. SPEAKER: Please take your seat. you come according to rules. I have already called the Member and he is on his legs. Shri Krishna Prafap Singh.

MATTERS UNDER RULE 377

(i) RELAY HUNGER STRIKE BY THE SCIENTIFIC AND TECHNICAL OFFICERS OF OIL AND NATURAL GAS COMMISSION.

कुष्ण प्रताप सिंह (महाराजगंज) : ग्रध्यक्ष महोदय, तेल तथा प्राकृतिक गैस ग्रायोग के वैज्ञानिक और तकनीकी प्रधिकारियों ने प्रवन्धकों को नोटिस जारी किया है कि वे 17 मार्च, से रिक्के हड़ताल करेंगे। यह मधिकारी मक्तूबर, 1979 में प्रबन्धकों के साथ हुए समझौते को सागू करने के लिए ग्रान्दोलन बलाने वाले हैं। यदि इन का

प्रान्दोलन चलने दिया गया तो इस से उत्पादन पर बुरा प्रभाव पड़ेगा। इस स्थिति को पैदा न होंने देने के लिए सरकार को तत्काल कोई कथन उठाना चाहिए । कर्मचारी भौर मधिकारी देश

हित की परवाह किये बिना मान्दोशन चलाने पर उतारू रहते हैं। सरकार इसका कोई हम जरूर निकाले।